

lies has gone to Dandakaranya on a scheme on which there is already an investment of Rs. 10 crores and a budget provision of Rs. 7 crores, i.e., a total of Rs. 17 crores, and people are not going. Send them there, and if you fill up the vacuum there, I can consider the matter. Today the position is that nobody is going from West Bengal, and you are asking me to continue with doles which I cannot accept.

Shri S. M. Banerjee (Kanpur): I want to know whether it is a fact that a good number of displaced persons have applied for recategorisation, and whether Government intend to accept these applications even after the quit notices have been served on them?

Shri Mehr Chand Khanna: The question of recategorisation is a very important one, and I am glad it has been raised. There is a scheme called the *bainanama* scheme in West Bengal, which is being implemented. During the last five years 25,000 cases of campers have been sanctioned covering an expenditure of nearly Rs. 20 crores. A family living in the camp for ten years says it is agricultural. They say: "As you have no land in West Bengal, go on feeding us till you give us land". When I produce the land in Dandakaranya, they say they want to be urbanites today, they do not want to go there. You cannot have it bothways. Till a person has been served with notice, he has got absolute right to change his category if he wants to, and his case can be considered, but once notice has been given and he has declared himself to be an agriculturist for the last ten years, he will not be given any doles, he will not be allowed to live in the camps. If he wants to stand in the queue, his turn will come very late. I cannot give him a higher priority than those urbanites in the camp who are my direct charge.

Shri A. C. Guha (Barasat): May I know, in view of the fact that the hon. Minister is aware that this slow progress of movement of camp refugees from West Bengal to Dandakar-

anya is due to the pressure of some vested political interest, whether he thinks that the liquidation of the Ministry would help in the proper rehabilitation of these refugees either in West Bengal or in Dandakaranya?

Shri Mehr Chand Khanna: As regards the political pressures, that is the one thing that I have scrupulously avoided living for six years in Calcutta; I try to keep out of it. It is known to everybody what political and vested interests are there and which political parties are pulling in which direction.

Shri A. C. Guha: He referred to some political organisations; he has said something like that.

Shri Mehr Chand Khanna: I have already mentioned it. The position today is this. I am the Minister for Rehabilitation and I want my friends to be rehabilitated, whether in the State or outside. We have given doles to the extent of Rs. 50 crores; Rs. 50 crores had been spent from the national Exchequer for giving free doles to campers in West Bengal. When I took the charge, I was denounced in this House because I did not have rehabilitation facilities available. Now that they are available no man has got the right to say: please go on feeding me; I do not want to be rehabilitated. They have to choose whether they want to be rehabilitated in West Bengal or Dandakaranya. They had the choice for all these years. But I am not going to extend them any further facility. If they want to be rehabilitated, let them come with me and I will look after them. If they do not want to be rehabilitated, there will be no more doles.

12.21 hrs.

PAPERS LAID ON THE TABLE

The Minister of Industry (Shri Manubhai Shah): I beg to lay on the

[Shri Manubhai Shah]

Table a copy each of the following Reports of the Productivity Teams:

- (i) Report (1960) on plastic industry in U.S.A., Italy and Japan. [Placed in Library. See No. LT-3147/61.]
- (ii) Report (1961) on factory building, layout and construction in Japan, U.S.A. and Italy. [Placed in Library, See No. LT-3146/61].
- (iii) Report (1961) on marketing and distribution in U.K., U.S.A. and West Germany. [Placed in Library. See No. LT-3149/61.]
- (iv) Report (1961) on Bituminous coal mining industries in U.S.A., U.K., France and West Germany. [Placed in Library. See No. LT-3150/61.]
- (v) Report (1961) on packaging industry in Switzerland, U.S.A., and Japan. [Placed in Library. See No. LT-3151/61.]

MINUTES OF ESTIMATES COMMITTEE

Shri Dasappa (Bangalore): I beg to lay on the Table a copy of the Minutes of sittings of the Estimates Committee relating to 122nd and 123rd Reports on the Ministry of Commerce and Industry—National Industrial Development Corporation Ltd, and the Development Wing.

ESTIMATES COMMITTEE

HUNDRED AND FORTIETH REPORT

Shri Dasappa (Bangalore): I beg to present the Hundred and fortieth Report of the Estimates Committee on action taken by Government on the recommendations contained in the Forty-fifth Report on the Ministry of Health—Medical Services—Part II.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

EIGHTY-SEVENTH REPORT

Sardar Hukam Singh (Bhatinda): I beg to present the Eighty-seventh Report of the Committee on Private Members' Bills and Resolutions.

CORRECTION OF ANSWER TO STARRED QUESTION NO 526

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): Sir, I beg leave to correct certain factual errors which have crept into answers to supplementary questions asked on Starred Question No. 526 on 16-8-1961, on the floor of this House, in regard to the unlawful kidnapping from Indian soil of Lt. Col. Bhattacharya by Pakistan armed forces, on 4th April, 1961. The correct position is that Lt. Col. Bhattacharya is a serving officer of the Indian Army and he was on official duty, on a routine check of the India-Pakistan border, in village Payra in District of 24-Parganas of West Bengal, when he was unlawfully ambushed and kidnapped by a body of Pakistan Armed Forces.

Some Hon. Members rose—

Mr. Speaker: Order, order. It is rather unfortunate. The other day it was made to appear that he was only a retired officer and that Government had practically nothing to do with him.... (Interruptions.)

Shri Hem Barua (Gauhati): That was in reply to my question.

Mr. Speaker: Order, order. They have corrected it and say that he is an officer. The hon. Members would like to know whether he is being given any assistance. The main point there was whether any legal assistance was given to him in the court in Pakistan.... (Interruptions.)